

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P (Cr.) No. 262 of 2019**

1. Ramkeshwar Mahto  
2. Tarkeshwar Mahto

..... Petitioner(s).

Versus

1. State of Jharkhand  
2. The Chief Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi  
3. The Home Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi  
4. The Director General of Police, Jharkhand, The Police Directorate, Ranchi  
5. The Deputy Commissioner, Ranchi  
6. The Senior Superintendent of Police, Ranchi  
7. The Sub-Divisional Magistrate, Ranchi  
8. The Circle Officer, Kanke Anchal, Ranchi  
9. The officer-in-charge, Kanke PS. , Ranchi  
10. Pankaj Mishra  
11. Dr. D.K. Jha  
12. Dr. Krishna Prasad Singh  
13. Ravi Shankar Singh  
14. Smt. Chandrakala Sharma  
15. Dr. Mahendra Prasad Singh  
16. Dr. C.M. Sharma  
17. Smt. Madhubala  
18. Smt. Malti Devi  
19. Dr. S.S.P Verma

..... Respondent (s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**  
**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Ajay Kr. Singh, Advocate  
FOR THE STATE : APP  
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05/09.07.2020

Counsel for the petitioner undertakes to deposit court fee of Rs. 450/- through Electronic mode.

Rest defect(s) as pointed out by the office is ignored.

Counsel for the petitioners seeks permission to withdraw this petition with a liberty to approach before the civil court for appropriate relief.

Permission is accorded.

Accordingly, the instant petition stands dismissed as withdrawn with aforesaid liberty.

**(ANANDA SEN , J)**